

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.28
C.P.No. 140/BB/2019

IN THE MATTER OF:

M/s. Union of India Through
Serious Fraud Investigation Office ... Petitioner
Vs.
M/s. Astha Minmet (India) Ltd. ... Respondent

Order under Section 271- 272 of Companies Act, 2013

Order delivered on: 28.03.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Kumar M.N
For the Respondent : Shri Rohan Kothari

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner has not yet complied with the order dated 19.12.2023 and he is directed to file the same within a period of two weeks' after serving the copy on the other side.
3. Further, it is also noticed that both the parties are not yet filed brief synopsis pursuant to the order dated 08.02.2024. Therefore, both the parties are directed to file the same within a period of two weeks' time.
4. List the case on **13.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)